

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 94 OF 2019 &**  
**IA NOS. 1282, 1335 & 1331 OF 2019**

**Dated : 11<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**SEI Arushi Private Ltd.**

**... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Anr. ...**

**Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. S. Venkatesh  
Mr. Krishnesh Bapat  
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. K. V. Mohan  
Mr. K. V. Balakrishnan  
Mr. Rahul Kumar Sharma for R-1

Mr. Nishant Sharma

Mr. R. K. Sharma for R-2

**ORDER**

**IA NO. 1335 OF 2019**  
*(Application for urgent listing)*

The application is dismissed as infructuous.

**APPEAL NO. 94 OF 2019 & IA NOS. 1282 & 1331 OF 2019**

Heard learned counsel for 2<sup>nd</sup> Respondent.

In the light of Paragraph 5 of the affidavit dated 09.09.2019 filed by Respondent No.2 about payment to thermal generators and N.C.E power generators, we direct the 2<sup>nd</sup> Respondent to file affidavit as to whether they are paying the dues without any interruption, in respect of supply of energy to thermal generators. They are also directed to mention whether LCs are opened in favour of thermal generators or not.

Further, 2<sup>nd</sup> Respondent and DISCOMs shall specify why they are not honouring the Orders of the State Commission and their own commitment made before this Tribunal that they would pay at Rs.3.74 per KWh.

List the matter on **16.09.2019**.

Interim order, if any, shall continue till the next date of hearing.

**(S. D. Dubey)**  
**Technical Member**

*tpd/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**